

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

Review Application No. 647/92

Inre

O.A. No. 429 of 1992.

Khairati Lal

Applicant

versus

Union of India and others

Respondents.

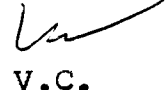
Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member,

(HON. MR. JUSTICE U.C. SRIVASTAVA, V.C.)

This review application is directed against our judgment and order dated 26.6.92 disposing of the O.A. with certain directions. The case was heard and disposed of after hearing the counsel for the parties and considering the material on record. The dismissal of appeal filed by applicant to the President apparently was pointed out by the applicant. It cannot be accepted that the same was not decided and even if the same was not done, it does not affect our judgment. We have taken a view that the matter is time barred and in our opinion no error much less an error apparent on the face of the record has been committed. Even then certain observations have been made. No ground for reviewing our order earlier, as such the review application is ~~is~~ rejected.


A.M.


V.C.

Shakeel/

Lucknow: Dated: 26.8.92 ✓